

an explanatory memorandum making certain amendment to Notification No. 314/86—Customs dated the 13th May, 1986.

- (xii) G.S.R. 868(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum rescinding Notification Nos. 229-Customs to 231-Customs and 233-Customs dated the 18th August, 1983. 279-Customs dated the 19th November, 1984 and 113-Customs dated the 17th February, 1986.
- (xiii) G.S.R. 944 (E) published in Gazette of India dated the 15th July, 1986 together with an explanatory memorandum containing corrigendum to Notification No. 241/86-Customs dated the 11th April, 1986.
- (xix) G.S.R. 949(E) published in Gazette of India dated the 18th July, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.

[Placed in Library. See No. LT 2837/86]

- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G.S.R. 856(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum rescinding Notification No. 208/77-CE dated the 2nd July, 1977.
- (ii) G.S.R. 938(E) published in Gazette of India dated the 8th July, 1986 together with an explanatory memorandum making certain amendments

to Notification Nos. 55/86-CE dated the 10th February, 1986 and 222/86-CE dated the 3rd April, 1986.

[Placed in Library. See No. LT 2838/86]

#### Electricity (Supply) Annual Accounts Rules, 1985

[Translation]

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) :  
Sir, I beg to lay on the Table :—

- (4) A copy of the Electricity (Supply) Annual Accounts Rules, 1985 (Hindi and English Versions) published in Notification No. G.S.R. 1134 in Gazette of India dated the 7th December, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 388 in Gazette of India dated the 31st May, 1986, under sub-section (3) of section (4B) of the Electricity (Supply) Act, 1948.

[Placed in Library. See No. LT 2839/86]

12.06 hrs.

#### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Repealing and Amending Bill, 1986, which has been passed by Rajya Sabha at its sitting held on the 28th July, 1986.